

THE
INDIAN
BOILERS
ACT, 1923.

NOTIFICATION

Labour and Employment Department, 7 SEP 2007
Sachivalaya, Gandhinagar.
Dated the 31st August, 2007

મુખ્ય નિરીક્ષક, વરાળ બોઇલરો
અને ધુણી નિયંત્રણની કચેરી,
ગુજરાત રાજ્ય.
આવક ક્રમાંક 23002
શાખા

No:GR-2007-73-IBA-1099-1895(I)-M(3):- WHEREAS certain draft rules further to amend the Gujarat Boiler Rules, 1966, were published as required by sub-section (1) of section 31 of the Indian Boilers Act, 1923 (V of 1923), at pages 74-1 to 74-3 of the Gujarat Government Gazette, Extra-ordinary, Part IV-A, dated the 24th April, 2007, under Government Notification No:GR-2007-33-IBA-1099-1895(Part-I)-M(3), inviting objections and suggestions from all persons likely to be affected thereby within thirty days from the date of publication of this notification in the *Official Gazette*.

AND WHEREAS, no objection or suggestion has been received by the Commissioner of Labour, Gujarat State, Block No.14, 2nd floor, Udhyog Bhavan, Sector No.11, Gandhinagar, in respect to the said draft notification;

NOW, THEREFORE, in exercise of the powers conferred by section 29 of the Indian Boilers Act, 1923 (V of 1923), the Government of Gujarat hereby makes the following rules further to amend the Gujarat Boiler Rules, 1966, namely:

1. These rules may be called the Gujarat Boiler (Amendment) Rules, 2007.
2. In the Gujarat Boiler Rules, 1966, after rule 30, the following shall be inserted, namely :-

"30-A **Fees for approval of and renewal** :- The fees of the approval of following firms and renewal of its approval shall be calculated on the basis of rates levied in accordance with the following scale :-

Sr. No.	Type of Firms.	Fees payable for the period of first two years. (Rs.)
(1)	for approval of firm for pipe fabrication	5000/-
(2)	for renewal of approval as pipe fabrication firm	3000/-
(3)	for approval of firm as Boiler Repairing firm.	
	Class-I Repairer	10000/-
	Class-II Repairer	5000/-
	Class-III Repairer	2500/-
(4)	for renewal of approval as Boilers Repairing firm.	
	Class-I Repairer	5000/-
	Class-II Repairer	2500/-
	Class-III Repairer	1500/-
(5)	for approval of firm for manufacture of boilers, economisers, tube, pipe etc.	10000/-
(6)	for renewal of firm for manufacture of boilers, economisers, tube, pipe etc.	5000/-
(7)	for approval of firm for manufacture of casting, forging, valves, cast, forged & plate flanges and such other fittings.	5000/-
(8)	for renewal of approval of firm for manufacture of casting, forging, valves, cast, forged & plate flanges and such other fittings.	3000/-

- (9) for approval of materials testing laboratory 5000/-
- (10) for renewal of approval for materials testing laboratory 3000/-
- (11) for approval of firm for manufacture of welding electrode. 5000/-
- (12) for renewal of approval of firm for manufacture of electrode. 3000/-

The approval of the firm as a repairer, fabricator or manufacturer shall be for a period of two years. Thereafter, they shall apply for renewal of their firm recognition at least two months before the expiry of said period.

In case, the repairer is found indulging in violating the provisions of the Act or Regulations knowingly or unknowingly, the firm shall be blacklisted and renewal shall not be granted in such case."

3. In the Gujarat Boiler Rules, 1966, in rule 39, for sub-rule (3) the following shall be substituted, namely :-

"Fees for Inspection:- Fees for Inspection for renewal of certificates of boilers shall be calculated on the basis of rating and shall be levied in accordance with the following scale :-

Sr. No.	Boiler Rating.	Fees. (Rs.)
1.	Not exceeding 10 square metre.	1100/-
2.	Exceeding 10 square metre but not exceeding 25 square metre	1350/-
3.	Exceeding 25 square metre but not exceeding 50 square metre.	1600/-
4.	Exceeding 50 square metre but not exceeding 75 square metre.	1850/-
5.	Exceeding 75 square metre but not exceeding 100 square metre.	2100/-
6.	Exceeding 100 square metre but not exceeding 150 square metre.	2550/-
7.	Exceeding 150 square metre but not exceeding 200 square metre.	3800/-
8.	Exceeding 200 square metre but not exceeding 400 square metre.	4400/-
9.	Exceeding 400 square metre but not exceeding 600 square metre.	5000/-
10.	Exceeding 600 square metre but not exceeding 800 square metre.	5600/-
11.	Exceeding 800 square metre but not exceeding 1000 square metre.	6400/-
12.	Exceeding 1000 square metre but not exceeding 1200 square metre.	7200/-
13.	Exceeding 1200 square metre but not exceeding 1400 square metre.	8000/-
14.	Exceeding 1400 square metre but not exceeding 1600 square metre.	9000/-
15.	Exceeding 1600 square metre but not exceeding 1800 square metre.	12000/-
16.	Exceeding 1800 square metre but not exceeding 2000 square metre.	13200/-
17.	Exceeding 2000 square metre but not exceeding 2200 square metre.	14400/-
18.	Exceeding 2200 square metre but not exceeding 2400 square metre.	15600/-
19.	Exceeding 2400 square metre but not exceeding 2600 square metre.	16800/-
20.	Exceeding 2600 square metre but not exceeding 2800 square metre.	18000/-
21.	Exceeding 2800 square metre but not exceeding 3000 square metre.	19200/-

Above 3000 square metre for every 200 square metre or part thereof an additional fee of Rs.300/- shall be charged. Fee for ordinary inspection of miniature and Small Industrial Boiler shall be Rs.500/-."

4. In the Gujarat Boiler Rules, 1966, in rule 39, after sub-rule (4) the following shall be inserted, namely:-

"(5) Fees for inspection of plates:- Fees for inspection of plates shall be levied in accordance with the following rates:-

subject to a minimum inspection fee of Rs.500/- per inspection for the plates, the inspection fee shall be charged at the rate of Rs.150/- per metric tonne or a fraction thereof."

By order and in the name of the Governor of Gujarat,


(K.B. Vasava)

Deputy Secretary to Government.

To,

The Manager, (By special Messenger)
Government Central press,
Sector-29, Gandhinagar.

-with a request to publish this notification in the Gujarat Government Gazette Extraordinary Part-IV-A, dated the 31st August, 2007 and distribute its prints as under:

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|----|--|-------|-----------|
| 1. | The Labour and Employment Department,
Sachivalaya, Gandhinagar. | | 60 Copies |
| 2. | The Commissioner of Labour, Gujarat State,
Gandhinagar. | | 50 Copies |
| 3. | The Chief Inspector of Steam Boilers & Smoke
Nuisances, Gujarat State, Ahmedabad. | | 50 Copies |
| 4. | The Legislative and Parliamentary Affairs Department,
Sachivalaya, Gandhinagar. | | 05 Copies |

Copy forwarded to:-

1. The Commissioner of Labour, Gujarat State, Block No.14, 2nd floor, Udhyog Bhavan, Sector No.11, Gandhinagar.
2. The Chief Inspector of Steam Boilers & Smoke Nuisances, Gujarat State, 'SHRAM BHAVAN', Khanpur, Ahmedabad - 1.
3. The Legislative and Parliamentary Affairs Department, Sachivalaya, Gandhinagar.
-With a request to publish Gujarati version of this notification in the Official Gazette.
4. The Director of Information, Gujarat State, Dr. Jivraj Mehta Bhavan, Gandhinagar.
5. The Branch Select File.
6. The Dy.S.O. Select File.

